

*IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA BENCH "A" KOLKATA*

Before Shri Sudhakar Reddy, Accountant Member
Shri Aby. T. Varkey, Judicial Member

आयकर अपील सं.य/ ITA No. 1377/Kol/2019 Assessment Year:2013-14

Anil Kumar Shaw PAN: AEKPS9106B	<u>बनाम/</u> V/s.	I.T.O., Ward 2(3), Burdwan
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

Hearing through video Conferencing

अपीलार्थी की ओर से/By Appellant	None appeared
प्रत्यर्थी की ओर से/By Respondent	Shri Supriyo Pal, Addl. CIT, Ld.DR
सुनवाई की तारीख/Date of Hearing	01-04-2021
घोषणा की तारीख/Date of Pronouncement	06-04-2021

आदेश /O R D E R

Per Bench

This appeal filed by the assessee is directed against the order of the Learned Commissioner of Income-tax (Appeals), Burdwan dated 08-03-2019 for the assessment year 2013-14.

2. At the outset, it is noticed that the assessee seeks permission from this Bench to withdraw its appeal (ITA No. 1377/Kol/2019) as it has opted to avail the scheme under "Vivad Se Vishwas" vide its application dated Nil. The assessee stated that it has been granted certificate by the designated authority in Form No. 1 & 2 to this effect under the provisions of "Vivad Se Vishwas Act, 2020/ Vivad Se Vishwas Scheme (VSVS-20).

3. In view of above, we accept this application of assessee and dismiss this appeal of assessee as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in open court on 06-04-2021

Sd/-
(Aby. T. Varkey)
Judicial Member

Sd/-
(J.Sudhakar Reddy)
Accountant Member

दिनांक:- 06-04-2021 कोलकाता

**PP/Sr.PS

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant/Assessee: Anil Kumar Shaw, J.B Hazra Road, Rasikpur, Burdwan-713101.
2. प्रत्यर्थी/Respondent/Department: I.T.O., Ward 2(3), Burdwan, Aaykar Bhawan, Annexe, 2nd Fl., Court Compound, Buurdwan-713101.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण कोलकाता / DR, ITAT, Kolkata
6. गार्ड फाइल / Guard file.

/True Copy/

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण,
कोलकाता ।